

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No.94 of 2016 in
Appeal No. 181 of 2015**

Dated: 15th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:-

Byrnihat Industries Association **Appellant(s)**
Versus
Meghalaya State Electricity Regulatory Commission & Anr.
... **Respondent (s)**

Counsel for the Appellant(s) : Mr.M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan &
Mr. Raghuvamsy for R.1
Ms. Sakie Jakaria for R.2

ORDER

IA No.94 of 2016
(Application for early hearing)

In this application the applicant/appellant has prayed that Appeal No. 181 o 2015 may be taken up for early hearing.

We have heard learned counsel for the parties. Mr. Buddy A. Ranganadhan, learned counsel appearing for the State Commission disputed

the averments made in this application. Without going into this issue, we fix the matter for early hearing i.e., on 22.02.2016. Application is disposed of.

Accordingly, list the Appeal No. 181 of 2015 for hearing on 22.02.2016.

(I. J. Kapoor)
Technical Member
ts/pr

(Justice Ranjana P. Desai)
Chairperson